CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 269/2000 in O.A. NO. 898/1994



New Delhi, this the 28th day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Surjit Virdhi, R/O 39, Ajit Nagar, Amritsar.

... Applicant

(By Ms. Nitya Ramakrishnan, Advocate)

-versus-

- N.C.T.D. through Narender Prasad, Secretary Education, Old Secretariat, Delhi-54.
- S.C.Poddar,
 Director of Education,
 N.C.T.D., Old Secretariat,
 Delhi-110054.

... Respondents

ORDER ER (ORAL)

Shri Justice Ashok Agarwal :

Present contempt petition is based allegation that respondents have not complied with the direction contained in the order passed on 22.7.1999 in O.A. No.898/1994. By the order, penalty of dismissal from service imposed against applicant has been quashed. Liberty has been given to authorities to hold an enquiry, if so advised, within Such an enquiry, it is the case of applicant, has not been initiated though the aforesaid period has expired. Applicant's representation for reinstatement or granting him voluntary retirement has not favourably been responded to by respondents. This, in short, is the burden of the song contained in the present contempt petition.

Nel

- 2. In our judgment, no case for contempt is made out. All that the Tribunal has done is to quash the order of dismissal from service granting liberty to initiate a fresh enquiry, if so advised. Further reliefs which are now sought by applicant, namely, reinstatement or voluntary retirement cannot be countenanced in contempt proceedings.
- 3. Present contempt petition, in the circumstances, is rejected. Present rejection, it is clarified, will not come in the way of applicant to seek other remedies, if available to him.

Va Majoh

V. K. Majotra) Member (A)

Ashok Agarwal) Chairman

/as/